

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No.180/00059/2019**

Friday, this the 25<sup>th</sup> day of January, 2019

**Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member**  
**Hon'ble Mr. Ashish Kalia, Judicial Member**

Dr.Gayathri J.L  
 D/o.Janardhanan Nair, aged 25 years  
 ADMO (P),CLW,West Bengal  
 Having Permanent residence at  
 'Gemini', T.C.No.VIII/71(2)  
 Thirumala P.O  
 Thiruvananthapuram, Pin-695 006

.....

**Applicant**

**(By Advocate – Mr.Premchand R.Nair)**

**v e r s u s**

1. The Chairman  
 Railway Board  
 Rail Bhavan, 256-A Raisina Road  
 New Delhi. Pin 110 001
2. The Member Staff  
 Railway Board, 256-A Raisina Road  
 New Delhi , Pin. 110 001
3. The Joint Director  
 Establishment (Gazatted)  
 Railway Board, 256-A Raisina Road  
 New Delhi .Pin . 110 001
4. The Director General  
 National Academy of Indian Railways  
 Vadodara – PIN 390 004
5. The General Manager  
 Chitharanjan Locomotive Works  
 Chitharanjan P.O  
 Burdwan District

West Bengal. Pin 713 331

6. Dr.N.Sai Priya  
 Probationary ADMO, (CMSE Rank 197, IRMS Rank 109)  
 Southern Railway Zone (Notice send through Director  
 General National Academy of Indian Railways  
 Vadodara -390 004)
7. Dr.Albin P.Mathews, Probationary ADMO  
 (CMSE Rank No.360, IRMS Rank No.219)  
 Southern Railway Zone (Notice send through Director  
 General National Academy of Indian Railways  
 Vadodara -390 004)
8. Dr.Renu Reynolds  
 Probationary ADMO  
 (CMSE Rank No.407 and IRMS Rank No.255)  
 Southern Railway Zone (Notice send through Director General  
 National Academy of Indian Railways,  
 Vadodara -390 004) ..... **Respondents**

**(By Advocate – Mr.Sunil Jacob Jose)**

This Original Application having been heard on 25.1.2019, the Tribunal on the same day delivered the following :

**O R D E R (ORAL)**

**Per: Mr.E.K.Bharat Bhushan, Administrative Member**

Heard Mr.K.Manickaraj representing Mr.Premchand R.Nair, learned counsel for the applicant. Mr.Sunil Jacob Jose, Standing Counsel for the Railways takes notice on behalf of the respondents. Objection of the Registry regarding territorial jurisdiction for the Original Application is overruled.

2. We feel that interest of justice will be met if a direction is issued to the

respondents to consider and dispose of representation dated 7.1.2019 vide Annexure A-6 filed by the applicant before the Chairman and the Member Staff, Railway Board. This may be done within 30 days from the date of receipt of a copy of this order.

3. The Original Application is disposed of as above. No costs.

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

**(E.K.BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

SV

**List of Annexures**

Annexure A1 - A true copy of the relevant page of the select list dated 23.12.2017 published by the UPSC

Annexure A2 - True copy of the letter No.2018/E(GR)II/7/3 New Delhi dated 4.7.2018 issued by the 3<sup>rd</sup> respondent

Annexure A3 - A true copy of the order no.2018/E(GR)II/7/4 dated 16.10.2018 dated 16.10.2018 issued by 3<sup>rd</sup> respondent

Annexure A4 - True copy of the representation submitted by the applicant before the Director General, NAIRVadodara dtd. 30.10.2018

Annexure A-5 - True copy of Office Order No. EP/NAIR/CTRG/IRMS-2017 dated 2.11.2018

Annexure A-6 - True office representation submitted by the applicant before the Chairman and the Member Staff, Railway Board dtd. 7.1.2019

...